

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 758 of 2019

IN THE MATTER OF:

Tecpro Employees Welfare Association

...Appellant

Versus

Mr. Venkatesan Sankaranarayanan (IRP)

& Ors.

...Respondents

Present

For Appellant:

**Mr. P. Abinesh Karthik and Mr. Ashish Kumar
Upadhyay, Advocates**

For Respondents:

Mr. Sabhay Choudhary, Advocate

O R D E R

02.09.2019 Mr. Sabhay Choudhary, Advocate appears on behalf of the Respondents.

Learned counsel for the Appellant has filed fresh petition for condonation of delay. Learned counsel for the Appellant will serve a copy of the paper-book and fresh petition for condonation of delay in the course of the day.

Learned counsel for the Respondents may file reply-affidavit both in the matter of condonation of delay and the appeal within 2 weeks. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post the case 'for orders' (for consideration of condonation of delay application) on **25th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)